

(b) the number of Kashmiri Hindu refugees in the country today; and

(c) whether the Government propose to create a secure zone called Panun Kashmir to protect the Kashmiri Pandits?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Population data is available only from the decennial census. According to the 1981 census, there were 3.89% Hindus in the Valley. The 1991 census was not held in J&K due to disturbed conditions.

(b) There are 28,867 Kashmiri migrant families registered in Jammu and 19,338 families registered in Delhi. There are 2,347 Kashmiri migrant families in other parts of the country. Community-wise break-up of migrant families is not available.

(c) No, Sir.

[Translation]

#### **Involvement of Foreign Nationals In Bomb Blasts**

1985. SHRI SHANKER PRASAD JAISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the foreign nationals have been found involved in the series of bomb blasts recently; and

(b) if so, the action taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Three Pakistanis and two Bangladeshis were

involved in 26 bomb blasts in Delhi during 1997, 5 in Haryana (1996-97) and 3 in Uttar Pradesh (October, 1997).

(b) The Pakistani and Bangladeshi nationals, involved in the Delhi, Haryana and Uttar Pradesh serial blasts, were arrested in February/March, 1998 along with four other Indian nationals and were remanded to custody. They are being proceeded against in accordance with the law of the land.

[English]

#### **Financial Powers to Administrator**

1986. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the financial powers delegated to each Union Territory differ from each other;

(b) if so, the reasons therefor alongwith the powers of the administrators Union Territory-wise;

(c) whether the Government propose to upgrade the financial powers of the administrators; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Yes, Sir. A statement indicating the extent of financial powers delegated to the Administrators of Union territories in various fields is attached. The extent of delegated powers is determined by functional requirements and other financial considerations which vary from Union territory to Union territory.

(c) and (d) The feasibility of enhancing the financial powers delegated to the administrators is reviewed from time to time and is a continuing process.

#### **Statement**

##### *Financial Powers Delegated to Administrator of UTs*

S.No.	Item	Andaman & Nicobar Islands	Chandigarh	Dadra Nagar Havelli	Damand & Diu	Lakshadweep	Pondicherry	Govt. of NCT of Delhi
1	2	3	4	5	6	7	8	9
1.	Creation of Posts	Group B, C & D posts	Nil	Nil	Nil	Nil	Group B, C & D under plan	Group A, B, C & D under plan & Non-Plan
2.	Sanction of Plan Schemes	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.	Upto Rs. 10.00 crs.	Upto Rs. 50.00 crs.
3.	Sanction of works	Upto Rs. 2.00 crs.	Upto Rs. 1.50 crs.	Upto Rs. 1.50 crs.	Upto Rs. 1.50 crs.	Upto Rs. 2.00 crs.	Full Powers	Upto Full Powers

	2	3	4	5	6	7	8	9
<b>4. Indent/Contract/Purchases</b>								
(i) Normal Contract/ purchase	Upto Rs. 2.00 crs.	Upto Rs. 0.20 crs.	Upto Rs. 0.20 crs.	Upto Rs. 0.20 crs.	Upto Rs. 0.20 crs.	Upto Rs. 0.20 crs.	Upto Rs. 5.00 crs.	Upto Rs. 5.00 crs.
(ii) Negotiated/Single Tender Contract	Upto Rs. 0.80 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.20 crs.	Upto Rs. 1.00 crs.	Upto Rs. 1.00 crs.
(iii) Indent for stores of proprietary nature	Upto Rs. 0.40 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.60 crs.	Upto Rs. 0.60 crs.
(iv) Direct purchase on grounds of emergency	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.20 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.02 crs.	Upto Rs. 0.50 crs.	Upto Rs. 0.50 crs.

#### Provident Fund Scheme

1987. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of LABOUR be pleased to state:

(a) the details of the objections/representations submitted by various Labour Unions against the Government proposal to privatise the Provident Fund, pension and health insurance schemes for workers; and

(b) the reaction of the Government thereto?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) and (b) There is no proposal to privatise the Employees, State Insurance Scheme and Provident Fund/Pension Schemes being administered by the ESI Corporation and the EPF Organisation respectively. As such the question of the Labour Unions representing against the proposal and reaction of the Government thereon does not arise.

#### Indo Oman Project

1988. SHRIMATISURYAKANTAPATIL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-items captioned "Oman has 50% stake 100% control fertilizer scam" appearing in the 'Pioneer' dated March 20, 1998; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A. K. PATEL): (a) and (b) Attention of the Government has been drawn to the allegations made in regard to the Indo-Oman joint venture fertilizer project, in the article captioned "Oman has 50% stake 100% control", which was published in the 'Pioneer' of March 29, 1998. The relevant facts in this regard are given below.

The joint venture fertilizer project in Oman has been conceived on the basis of mutual advantage. Prior to the registration of a joint venture company (JVC) in February 1998, all decisions relating to the joint venture project were taken by the Joint Management Committee (JMC), which

had equal representation from the Indian and Omani sides. Since then, all the decisions relating to the joint venture project are being taken by the board of the JVC, which also has equal representation from the two sides.

The selection of the consortium of M/s. Snam Progetti and Technip as the preferred bidder for the Engineering, Procurement and Construction (EPC) contract for the project was made in February 1997 by the JMC after following an elaborate international competitive bidding procedure. The evaluation was based on objective criteria and was carried out with the help of independent technical and financial advisers.

Aggrieved by this decision, KRUPP-UHDE (UHDE), which was the second lowest bidder, represented to Government of India, seeking revaluation of the bids. On consideration of the matter, Government did not find any occasion to interfere with the decision of the JMC and UHDE was advised accordingly in April 1997. UHDE, however, persisted with its representations. In the interest of ensuring total transparency, the matter was eventually referred to the JMC for consideration. The JMC examined the representation of UHDE in September 1997 and concluded that there was no ground to revise its earlier decision.

Government approval for the investment by the Indian Joint Venture partners in the project was accorded in December 1997 after full consideration of all the aspects relating to the selection of the preferred EPC bidder and other relevant facts.

#### Central Assistance to Jayadeva Institute of Cardiology, Bangalore

1989. SHRI A. SIDDARAJU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have received any request from the Government of Karnataka for Central assistance for the construction of Jayadeva Institute of Cardiology, Bangalore;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?